

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD  
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(This the 11<sup>th</sup> Day of August, 2021)

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**  
**Hon'ble Mr. Tarun Shridahr, Member (A)**

**Contempt Application No.330/00022/2020**  
(Arising out of Original Application No.330/1358/2019)

1. Gherawoo Prasad S/o Sri Sahdev R/o Village & Post Kilahnapur, Tehsil Kunda, District Pratapgarh. At Presently working as Senior Track Maintainer, Grade-I, under Senior Section Engineer, P.Way, North Central Railway, Allahabad.

..... **Applicant**

**By Advocate:** **Shri L. S. Kushwaha**

Versus

1. Sri Amitabh, Divisional Railway Manager, North Central Railway, Allahabad.
2. Deepak Bharadwaj, Assistant Divisional Engineer, North Central Railway, Mirzapur.

..... **Respondents**

**By Advocate:** **Shri S. M. Mishra**

**O R D E R**

**Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

Shri L.S. Kushwaha, learned counsel for the petitioner and Shri S.M. Mishra, learned counsel for the respondents, both are present.

2. The present contempt petition has been filed for non compliance of the order dated 24.12.2019 passed by this Tribunal in

Original Application No.1358 of 2019 whereby a direction was given to the respondents to decide the representation of the applicant/petitioner by a well reasoned and speaking order within a period of six weeks from the date of receipt of certified copy of this order.

**3.** Learned counsel for the respondents submitted that the order has been complied with by the respondent and he has filed compliance affidavit.

**4.** The learned counsel for the petitioner has not disputed this fact, however, he is not satisfied with the order passed on his representation and has prayed that if the contempt proceedings are closed, liberty may be granted to him to file O.A against the order passed on his representation.

**5.** In view of the fact that the order has been complied with by the respondents, the contempt proceedings are closed and notices are discharged with liberty to the petitioner to file an O.A against the order passed on his representation. All the pending MAs are also dismissed as having been infructuous.

**(Tarun Shridhar)**  
Member-A

**(Justice Vijay Lakshmi)**  
Member-J

Sushil